

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI  
PRINCIPAL BENCH

C.P. No. 1151/2016

IN THE MATTER OF:

RKG International Pvt. Ltd.

.....Petitioner

v.

Delhi Forge Ltd. & Anr.

.....Respondents

SECTION : UNDER SECTION 433(e), 434 & 439

Order delivered on 28.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR  
Hon'ble President

Deepa Krishan  
Hon'ble Member (T)

For the Petitioner(s) : Mr. Ankit Singal & Ms. Zinnea Mehta, Advocates

For the Respondent(s) : Mr. S.C. Dudeja, Finance Manager of the respondent Company

ORDER

Mr. S.C. Dudeja, Finance Manager of the respondent company states that reply has been filed in the registry on 25.08.2017 and a copy thereof shall be handed over to the learned counsel for the respondent during the course of the day. He requests for a short adjournment which has not been objected to, by the learned counsel for the petitioner.

List for further consideration on 05.09.2017.

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

  
(DEEPA KRISHAN)  
(MEMBER TECHNICAL)

28.08.2017

Vineet